

Annex R-1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.74/99

DATE OF ORDER : 02-02-1999



Between :-

A.Jammar Basha

... Applicants

And

1. The Asst.Engineer (Computers),
O/o T.D.M.Anantapur.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager,
Telecommunication, Doorsanchar Bhavan,
Hyderabad.

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Counsel for the Applicant : Shri K.Venkateswar Rao

Counsel for the Respondents : Shri V.Rajeswar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

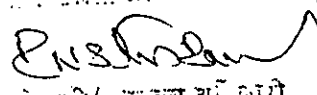
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condonation of break in service, or of conferment of temporary status, outside the purview of the scheme evolved by the Department for this purpose.

5. Thus the O.A. is disposed of. No order as to costs.

प्रमाणित प्रति
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कम संख्या
CASE NO. 0A 24/99
दिनांक 2-2-99
प्रति 5-2-99
COPY


Court Officer
Central Administrative Tribunal
HYDERABAD BENCH.

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL AT HYDERABAD**

**M.A.802 OF 2000
IN
O.A.NO.1532 OF 1995**

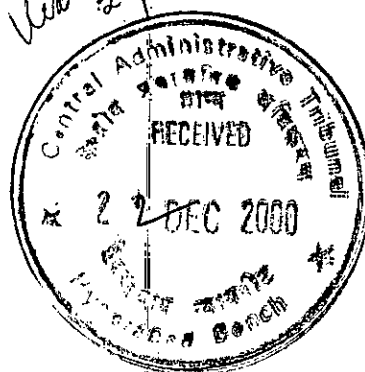
Reply **A F F I D A V I T**

Filed on 23/12/2000

Filed By:

**M/s. B. NARASIMHA SARMA
Addl. Central Govt. Standing Counsel
Counsel for the Respondents**

Received Copy
P. Venkata
22/12/2000



May 2001
24/12